

SCHEDULE

Services and purposes by Major Heads	Sums not exceeding
(1)	(2)

125. Appropriation to the Contingency Fund.	Rs.2,50,00,000
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Repeal and
Saving.

4. (1) The Assam Appropriation Ordinance, 1971
is hereby repealed.

Assam
Ordinance
V of 1971.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance as repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the twenty-ninth day of June, 1971 (date of promulgation of the Ordinance).

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ASSAM ACT XXVII OF 1971

THE ASSAM KHADI AND VILLAGE INDUSTRIES BOARD
(AMENDMENT) ACT, 1970

(Received the assent of the Governor on the 14th December, 1971)

[Published in the *Assam Gazette*, Extraordinary, dated the 17th December 1971].

An

Act

Further to amend the Assam Khadi and Village Industries
Board Act, 1955

Preamble. Whereas it is expedient further to amend the Assam Act
Assam Act
XVI of
1955.
Assam Khadi and Village Industries Board Act, 1955,
hereinafter called the principal Act, in the manner
hereinafter appearing ;

It is hereby enacted in the Twenty-first Year
of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1.(1) This Act may be called the Assam Khadi
and Village Industries Board (Amendment) Act,
1970.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 7 of Assam Act XVI of 1955. **2. In Section 7 of the principal Act, in sub-section (1), the full-stop at the end shall be substituted by a comma and the following words, thereafter, followed by a full-stop shall be added, namely:—**

“Subject to prior approval of Government in the Finance Department.”

ASSAM ACT XXVIII OF 1971

**THE ASSAM LAND AND REVENUE REGULATION
(FIRST AMENDMENT) ACT, 1971**

(Received the assent of the Governor on the 14th December, 1971)

[Published in the *Assam Gazette*, Extraordinary, dated the 17th December, 1971]

An

Act

further to amend the Assam Land and Revenue Regulation, 1886

Preamble.

Whereas it is expedient further to amend the Assam Land and Revenue Regulation, 1886 hereinafter referred to as the said Regulation, in the manner herein after appearing;

It is hereby enacted in the Twenty-second Year of the Republic of India, as follows:—

Short title, extent and commencement. 1.(1) This Act may be called the Assam Land and Revenue Regulation (first Amendment) Act, 1971.

(2) It shall have the like extent as the said Regulation.

(3) It shall come into force at once.

Amendment of Section 91 of Regulation I of 1886. 2. For Sub-section (1) of section 91, of the said Regulation the following shall be substituted, namely:—

“Power to proceed against defaulter’s other immovable property,

91.(1) If an arrear of an estate in which the settlement-holder has not a permanent, heritable and transferable right of use and occupancy, cannot be recovered by the Process mentioned in Section 69, and an arrear in respect of any other estate, cannot be recovered by any of the processes mentioned in this chapter;